

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) (Ins.) NO. 530 & 700 OF 2019

IN THE MATTER OF

Vijay Kumar V.Iyer

...Appellant

Vs

Bharti Airtel Ltd. & Bharti Hexacom

.... Respondents

Mr. Raju Ramachandran, Sr. Adv., Mr. Sumesh Dhawan, Mr. Vijayant Paliwal, Ms. Charu Bansal, Advocates for Appellant.

Mr. Ramji Sunivasan, Sr. Adv, Mr. Ramakant Rai, Ms. Mehak Suri & Mr. Rishab Kapoor, Advocates for Respondent No. 1 & 2.

Mr. Raunak Dhillon, Ms. Ananya Dhar Choudhury & Mr. Parikalp Gupta, Advocates for Respondent No. 3 & 4.

ORDER

14.02.2020: Heard learned counsel for the Respondent in part. Arguments remained inconclusive. At the request of the parties the case is adjourned to **5th March, 2020** for further arguments.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

sim/kam